

1	2	3	4	5	6	7	8	9
16.	Jharkhand	-	-	-	9663	-	8057	10259 as on 31.03.2019
17.	Madhya Pradesh	28317	24644	30745	28800	35080	30971	46067 as on 31.03.2019
18.	Manipur	1057	905	1221	1094	817	477	688 as on 31.05.2019
19.	Odisha	9820	7195	11143	8619	10668	4352	33532 as on 31.03.2019
20.	Tamil Nadu	-	-	-	22988	-	19094	21688 as on 31.03.2019
21.	Puducherry	-	-	-	797	-	972	990 as on 31.03.2019
22.	Tripura	-	1658	-	2090	-	2584	1715 as on 31.03.2019
23.	Uttar Pradesh	-	179724	-	151644	-	162857	291754 as on 31.03.2019
24.	West Bengal and Andaman and Nicobar Islands	346	371	352	261	1535	845	1890 as on 31.05.2019
25.	Telangana	-	-	-	9926	-	10462	12951 as on 31.03.2019
26.	Gujarat*	22182	-	25527	-	25885	-	27057 as on 31.03.2019

*Cases disposed of during 01.01.2016 to 31.05.2019 is 61289, year-wise breakup not provided.

Complaints of corruption in judiciary

1510. DR. ANIL AGRAWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has received any complaints/representations regarding alleged corruption in judiciary;

- (b) if so, the details thereof during each of the last three years and the current year, State-wise;
- (c) whether any inquiry has been conducted into such cases;
- (d) if so, the details thereof and the outcome thereof along with the action taken against the guilty persons and if not, the reasons therefor, case-wise; and
- (e) the steps taken / proposed to be taken by Government to wipe-out corruption in judiciary?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) and (b) The issue of checking corruption in the judiciary is to be addressed by the judiciary itself, as it is an independent organ under the Indian Constitution. Accountability in higher judiciary is maintained through "in-house procedure" adopted by the Supreme Court in Full Court meeting held on 7th May, 1997. As per the "In-house procedure" Chief Justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges. Further, as per Article 235 of the Constitution of India, the control over District Courts and Courts Subordinate thereto vests in the High Court.

Complaints and representations regarding allegation of corruption received are dealt with by the Chief Justice of India or to the Chief Justice of the concerned High Court, as the case may be, for appropriate action. Similarly, complaints/representations against member of Subordinate Judiciary received are forwarded to the Registrar General of the concerned High Court, for appropriate action.

(c) to (e) Do not arise in view of (a) and (b) above.

Pending court cases

1511. SHRI SANJAY SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the pending court cases pertaining to heinous crimes involving senior citizens, children, women, Scheduled Castes and Scheduled Tribes till June 2019, State-wise; and
- (b) the details of such cases in Fast Track Courts established for speedy trial of cases related to crime against women?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) As per information available on National Judicial Data Grid (NJDG), 2,23,06,834